

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 324 of 2020**

**IN THE MATTER OF:**

**Rajendra Kumar Tekriwal**

**...Appellant**

**Versus**

**Bank of Baroda**

**...Respondents**

**Present: -**

**For Appellant:**

**For Respondent: Mr. Amit Mahaliyan, Advocate.**

**O R D E R**

**(Virtual Mode)**

**13.07.2020** Learned counsel for the respondent seeks one week time to file reply-Affidavit. Prayer is allowed. Rejoinder, if any, may file within one week thereafter.

Let the matter be fixed on **28<sup>th</sup> July, 2020**.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Balvinder Singh]  
Member (Technical)**

**[V.P. Singh]  
Member (Technical)**